

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 781/MP/2025

Subject : Petition under Section 79(1)(c) and 79(1)(f) of The Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults.

Petitioner : Scatec India Renewables One Private Limited (SIROPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Dinesh Pardasani, Advocate, SIROPL
Shri Bibin Kurian, Advocate, SIROPL
Shri Kaustubh Shrinarain, Advocate, SIROPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Hitendra Nath Rath, Advocate, GRIDCO
Shri Anmol Mehta, Advocate, Standard Chartered Bank
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, SIROPL, submitted that the Appeal No. 399 of 2025 filed before the APTEL, against the order dated 28.11.2025 in Petition No. 26/MP/2024, is pending before the APTEL and is next listed for hearing on 18.5.2026. Accordingly, the learned counsel requested for deferment of the matter till the APTEL disposes of the said appeal. The learned counsel for the Respondents also did not oppose the aforesaid request of the Petitioner.

2. Considering the above, the Commission adjourned the matter.
3. The matter will be listed for the hearing on **11.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)